

CENTRAL ADMINISTRATIVE TRIBUNAL,  
PRINCIPAL BENCH

MA No.503/2004 in  
RA No.73/2004 in  
OA No.1714/2003

New Delhi, this the 8<sup>th</sup> day of March, 2004

HON'BLE SHRI SHANKER RAJU, MEMBER(J)  
HON'BLE SHRI S.A. SINGH, MEMBER(A)

Vijay Kumar Aggarwal, I.A.S.

-Applicant

-Versus-

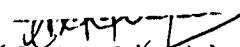
Union of India and Others

-Respondents

O R D E R (BY CIRCULATION)

By Shri Shanker Raju, Hon'ble Member(J):

The present M.A. is filed by the review applicant seeking amendment of the grounds taken in RA-73/2004. We have perused the grounds taken in the MA and are satisfied that the grounds taken are not sufficient enough to allow the prayer. Hence the MA is rejected. Moreover, no MA is maintainable after the review is rejected. Hence the present RA to review the order dated 7.1.2004 in RA-374/2003 is also rejected.

  
(S.A. Singh)  
Member (A)

'San.'

  
(Shanker Raju)  
Member (J)